

(iii) Financial situation of the UNICEF; and

(iv) The National Committees ; Non-Governmental organisations, Public Information and Greeting cards sales.

(c) and (d). The UNICEF Executive Board had reviewed the programme developments in regard to India, but the Government have not so far received a formal communication from the UNICEF regarding fresh allocations approved by the 1970 Session of the Board. However, according to an intimation received by the Government the UNICEF Executive Director had recommended an allocation of \$7.581 million for programmes in India to the 1970-Session of the Board.

Mini-Super Bazaars in Rural Areas

10170. SHRI RAM KISHAN GUPTA : Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state at what stage the proposal is to open 200 mini-Super Bazaars in rural areas as a Centrally sponsored scheme ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED) : A Working Group set up by Government to draw up a programme for increased supply of consumable stores to rural areas had recommended the setting up of about 200 miniature super bazars in selected taluka towns in about 100 agriculturally prosperous districts, during the Fourth Five Year Plan, beginning with 10 centres during the first year. The miniature super bazars were to be set up by consumer co-operatives with financial assistance in the form of share capital, loans and managerial subsidies. It was recommended by the working Group that an outlay of Rs. 2.10 crores should be provided in the Fourth Five Year Plan for the entire scheme, which would be in the Centrally sponsored sector. Government examined the recommendation and felt that a purely departmental programme on the lines recommended by the working Group would not meet the requirements of the situation. What was required was a massive programme of market development which would be in a position to absorb a

substantial percentage of the income generated in the rural areas. Such a programme could be taken up only by providing adequate credit support from the banks to a large network of retail agencies instead of by a small number of miniature super bazars. The question of appropriate action necessary to meet the dimensions of the problem is separately under consideration of the Government.

Effect of Proposed Industrial Townships at the Outskirt of Chandigarh on Development of the City

10171. SHRI RAM KISHAN GUPTA : Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state :

(a) whether it is a fact that the Chandigarh Administration has pointed out to the Government of Punjab and Haryana that their proposal to build industrial townships in their respective territories on the outskirts of Chandigarh would adversely affect the development of Chandigarh and would contravene the Punjab New Capital (Periphery) Control Act, 1953 ; and

(b) if so, the action proposed to be taken into the matter ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) and (b). Information is being collected and will be placed on the Table of the House.

Industrial Development of Chandigarh

10172. SHRI SHRI CHAND GOYAL : Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state :

(a) whether it is a fact that industrial development at Chandigarh is at a stand still for the last five years ;

(b) the nature of incentives offered by Government to encourage industry at Chandigarh and if not, the reasons therefor ;

(c) the number of industrial plots earmarked at Chandigarh and whether all the plots have been allotted ;

(d) whether all the allotted plots have been built up and, if not the reasons therefor ; and

(e) whether Government are contemplating to extend the industrial sector at Chandigarh and, if so, the details thereof ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) to (e). Information is being collected and will be placed on the Table of the House.

Total Prohibition in Delhi

10173. SHRI V. NARASIMHA RAO : Will the Minister of LAW AND SOCIAL WELFARE be pleased to state :

(a) whether the Delhi Administration proposes to impose total prohibition in the capital shortly ;

(b) whether Government have been consulted in this regard ; and

(c) if so, the reaction of Government in regard thereto ?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND IN THE DEPARTMENT OF SOCIAL WELFARE (DR. (SHRIMATI) PHULRENU GUHA) : (a) to (c). The Delhi Administration who are primarily concerned in the matter have intimated that prohibition could be enforced in Delhi provided the whole of India or the States in the Northern Zone do like-wise. The enforcement of prohibition is, however, the responsibility of the State Governments concerned.

Allotment of Cars to M. Ps.

10174. SHRI LOBO PRABHU : Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state the reasons why priority in allocation of cars should be given to Members of Parliament in the face of the statement made in the Supreme Court that they are enabled to sell their cars after two years at higher prices than paid by them ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED) : Members of Parliament are

allotted cars from out of the Central Government quota to enable them to perform their Parliamentary duties efficiently. Although, under the Motor Cars (Distribution and Sale) Control Order, 1959, any person including a Member of Parliament can sell a car after the expiry of two years from the date of its purchase as a new car, a Member of Parliament is not normally allotted another car from the Central Government quota before the lapse of four years from the date of purchase of the earlier car.

New Railway Line from Barbil, Banspani and Barajamda Sector of Keonjhar and Singbhum Districts of Bihar to Barsuan or Rakshi

10175. SHRI G. C. NAIK : Will the Minister of RAILWAYS be pleased to state :

(a) whether a Railway line from Barbil, Banspani and Barajamda sector of Keonjhar and Singbhum Districts of Bihar to Barsuan or Rakshi (Bondamunda and Barsuan Line) is feasible ; and

(b) if so, what are the factors prohibiting connection of this zone direct to the Rourkela Steel Plant ?

THE MINISTER OF RAILWAYS (SHRI NANDA) : (a) and (b). Surveys for the Talcher-Bimlagarh rail line with an extension to Koira Valley and onward to Banspani are already in progress. Further consideration to this project can be given only after the surveys are completed and results thereof become known.

Export of Steel to Russia

10176. SHRI BENI SHANKER SHARMA : Will the Minister of STEEL AND HEAVY ENGINEERING be pleased to state :

(a) whether any agreement has been concluded between India and Russia for the supply of a million tonnes of steel from the Bhilai Steel Plant for the next three years ;

(b) if so, the price per ton and whether the same is commensurate with the International market price or it is going to be concessional ; and

(c) if it is concessional, the percentage of concession allowed and the reasons therefor and what would be the total value of such